

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 04/15 of NC-VI dated 22.05.2014

Meeting No. 04/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 22.05.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K. Ojha	A.D.	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting no 02 and 3 dated 24.4.2014 & 08.5.2014 respectively sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	139 Case No.:1/1/85-ALC3/2014	Party Name:SRI JAYAMURUGAN GRANITE EXPORTS	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00176/AM14/	RLA File :04/24/040/00235/AM14/	Lic.No/Date:0410155405 20.02.2014	Deferred
	It was decided to remind MSME(G&C) to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

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2	140 Case No.:12/3/85- ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00012/AM14/	RLA File :05/23/040/00491/AM13/	Lic.No/Date:0510346979 21.02.2013	Deferred
	The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

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योगेन्द्र सिंह/YOGINDER SINGH
जुन. महानिदेशक निदेश व्यापार
Jt. Director General of Foreign Trade
निदेश व्यापार महानिदेशालय
Director General of Foreign Trade
व्यापार विभाग/Department of Commerce
समवेत भवन, नई दिल्ली
Bhawan, New Delhi

141 Case No.:2/6/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
3 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

142 Case No.:7/24/85- ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/00153/AM14/	RLA File :05/23/040/00421/AM14/	Lic.No/Date:0510375982 10.01.2014	Deferred
4 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

143 Case No.:10/39/85- ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
5 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

144 Case No.:2/7/85-ALC3/2013	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421 16.05.2013	Deferred
6 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.			

श्रीयोग सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 Ministry of Commerce
 समीप भवन, नई दिल्ली
 Vidya Bhawan, New Delhi

145 Case ALC3/2013	No.:5/7/85-	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ :01/85/050/00042/AM14/	File	RLA :05/23/040/00014/AM14/	File	Lic.No/Date:0510351426 11.04.2013
7 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

146		Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ :01/85/050/099/AM13	File	RLA File :05/23/040/ /AM13		Deferred
8 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

147		Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/035/AM13	File	RLA File :05/23/040/ /AM12	517 Lic.No/Date:0510320564 21.03.2012	Deferred
9 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

148		Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
HQ File :01/85/050/0 /AM13	File	RLA File :05/23/040/ /AM13		Deferred
10 The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

149	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
HQ File : 01/85/050/116/AM13	RLA File : 05/23/040/216/AM13	Lic.No/Date: 0510335271 20.09.2012	Deferred
11	The case was discussed in the meeting and it was noted that Lycopene content is an important aspect of the import and export item in this case as it determines the price of the product in question as stated by representative of MFPI. Hence applicant may be asked to furnish the lycopene content in import and export product along with material balance as called for earlier. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014		

151	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
Case No.: 5/21/85-ALC3/2013			
12	HQ File : 01/85/050/00136/AM14/	RLA File : 06/24/040/00028/AM14/	Lic.No/Date: 0610035153 29.11.2013
	It was decided to remind Office of Textile Commissioner to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.		

151	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
Case No.: 2/21/85-ALC3/2013			
13	HQ File : 01/85/050/00133/AM14/	RLA File : 03/94/040/00709/AM14/	Lic.No/Date: 0310761849 13.12.2013
	It was decided to remind MSME(Hosery to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.		

152	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
Case No.: 1/14/85-ALC3/2013			
14	HQ File : 01/85/050/00085/AM14/	RLA File : 07/24/040/00214/AM14/	Lic.No/Date: 0710098499 24.09.2013
	The reply furnished by RA Bangalore vide their D.O letter No. G7/24/040/00214/AM 14/326 dated 5.5.2014 informed that the said Authorisation issued on the basis of repeat of ad-hoc norms under para 4.7 fixed by NC in meeting no 07 dated 27.6.2013 (case no 243). Hence committee decided to withdraw the case from agenda.		

योगेंद्र सिंह/YOGINDER SINGH
उप महासिंह/ Dy. Director General of Foreign Trade
विदेश व्यापार महासिंह/ Directorate General of Foreign Trade
भारत सरकार/ Department of Commerce
एनएच १, नई दिल्ली
Udayag Bhawan, New Delhi

153	Case	No.:8/24/85-	Party Name:OLAM AGRO INDIA LIMITED	Meet	No/Date:4/85-	Status:
	ALC3/2013			ALC3/2014	22.05.2014	
15	HQ	File	RLA	File	Lic.No/Date:0510374423	Deferred
	:01/85/050/00154/AM14/		:05/24/040/00318/AM14/		24.12.2013	
It was decided to remind applicant to furnish their reply with reference to earlier letter dated 2.5.2014.The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.						

154	Case	No.:5/17/85-	Party Name:OLAM AGRO INDIA LIMITED	Meet	No/Date:4/85-	Status:
	ALC3/2013			ALC3/2014	22.05.2014	
16	HQ	File	RLA	File	Lic.No/Date:0510366200	Deferred
	:01/85/050/00108/AM14/		:05/24/040/00174/AM14/		19.09.2013	
It was decided to remind applicant to furnish their reply with reference to earlier letter dated 2.5.2014.The case was deferred and to be placed before the committee meeting to be held on 19.6.2014						

155			Party Name:SIGNATURE ESTATES	Meet	No/Date:4/85-	Status:
				ALC3/2014	22.05.2014	
17	HQ	File	RLA	File	Lic.No/Date:0210159359	Deferred
	:01/85/050/040/AM12		:02/24/040/034/AM12		23.05.2011	
The case was discussed in the meeting and it was decided to ask the firm to specify the flavours sought to be imported and give a break-up of import item no 8 i.e fruits/ flowers/herbs / peels . Further the origin and variety of tea sought to be imported may be indicated . The case was deferred and to be placed before the committee meeting to be held on 19.6.2014						

156	Case	No.:1/4/85-	Party Name:GILLETTE INDIA LTD	Meet	No/Date:4/85-	Status:
	ALC3/2014			ALC3/2014	22.05.2014	
18	HQ	File	RLA	File	Lic.No/Date:0410158033	Approved
	:01/85/050/00028/AM15/		:04/24/040/00029/AM15/		20.05.2014	
It was decided to communicate to RA regarding the decision taken by NC in earlier meeting no 26 dated 27.3.2014 (case no 1012) in respect of same export and import product for the same applicant.						

योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 100, Connaught Place, New Delhi

19	157 Case ALC3/2013	No.:2/17/85-	Party Name:SHREE RENUKA SUGARS LTD.,	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
	HQ :01/85/050/00105/AM14/	File :07/24/040/00206/AM14/	RLA :07/24/040/00206/AM14/	Lic.No/Date:0710098336 17.09.2013		Deferred
It was decided to again remind Directorate of sugar to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.						

20	158 Case ALC3/2013	No.:6/17/85-	Party Name:BIKANERVALA FOODS PVT.LTD.	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
	HQ :01/85/050/00109/AM14/	File :05/23/040/00278/AM14/	RLA :05/23/040/00278/AM14/	Lic.No/Date:0510367314 01.10.2013		Rejected
Committee decided to reject the case as no reply / information received from the firm, despite several reminders issued. RA may take necessary action under intimation to this office.						

21	159 Case ALC3/2013	No.:4/20/85-	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
	HQ :01/85/050/00123/AM14/	File :05/23/040/00283/AM14/	RLA :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013		Deferred
It was decided to remind Directorate of sugar to expedite their comments. The case was deferred and to be placed before the Committee meeting to be held on 19.6.2014.						

22	160 Case ALC3/2014	No.:5/1/85-	Party Name:SIKANDRA STONE CRAFT	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
	HQ :01/85/050/00004/AM15/	File :13/24/040/00049/AM14/	RLA :13/24/040/00049/AM14/	Lic.No/Date:1310046158 19.02.2014		Deferred
It was decided to remind MSME (G&C to expedite their comments. The case was deferred and to be placed before the Committee meeting to be held on 19.6.2014.						

योगेश सिंह/YOGINDER SINGH
 ज्य. निदेशक, विदेश व्यापार
 Jy. Director General of Foreign Trade
 निदेशक, विदेश व्यापार
 Director General of Foreign Trade
 बल्लभ, विदेश व्यापार विभाग
 बल्लभ व्यापार, नई दिल्ली
 Ballabh Bhawan, New Delhi

23	161 Case No.:5/10/85- ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00063/AM14/	RLA File :29/24/040/00002/AM14/	Lic.No/Date:2910021967 19.07.2013	Deferred
There is some discrepancy observed in the comments furnished by MSME (Mechanical division) vide their letter No. 30 (74)/13-ME dated 2.5.2014. It was decided to request MSME to furnish revised comments. case was deferred and to be placed before the Committee meeting to be held on 19.6.2014				

24	162 Case No.:3/17/85- ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
It was decided to remind MFPI to furnish revised comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014.				

25	163 Case No.:4/14/85- ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred
It was decided to remind MFPI to expedite their commits. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

26	164 Case No.:4/17/85- ALC3/2013	Party Name:APIS INDIA LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date:0510366709 25.09.2013	Deferred
It was noted that firm has furnished information vide their letter dated 5.1.2014 and same was forwarded to MSME (Food) vide this office O.M dated 10.2.2014, comments awaited from MSME. It was decided to remind MSME (FOOD) to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

27	165 Case No.:2/19/85- ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00118/AM14/	RLA File :31/83/040/00143/AM14/	Lic.No/Date:3110061031 07.11.2013	Deferred
It was noted that clarification sought from the firm on ITC(HS) code vide letter dated 1.5.2014 awaited. It was decided to remind applicant to furnish their reply. The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

28	166 Case No.:3/19/85- ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00119/AM14/	RLA File :31/83/040/00144/AM14/	Lic.No/Date:3110061032 07.11.2013	Deferred
It was noted that clarification sought from the firm on ITC(HS) code) vide letter dated 1.5.2014 awaited. It was decided to remind applicant to furnish their reply. The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

29	167 Case No.:4/1/85- ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00003/AM15/	RLA File :29/24/040/00012/AM14/	Lic.No/Date:2910024349 10.03.2014	Deferred
It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

30	168	Party Name:CHHAJED FOODS PVT. LTD	Meet No/Date:4/85-ALC3/2014 22.05.2014	Status:
	HQ File :01/85/50/036/AM14	RLA File :08/24/40/038/AM14	Lic.No/Date:0810120633 01.05.2013	Rejected
It was noted that the applicant had requested for 2 % wastage in earlier two applications and the norms are also fixed with 2% wastage . Committee decided that there is no merit to consider the enhancement of wastage now sought.				

4/11/14

योगेश सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
 Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
एचसीए भवन, नई दिल्ली
Haryana Bhawan, New Delhi

31	169	Party Name: CHHAJED FOODS PVT. LTD	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
	HQ File : 01/85/50/069/AM11	RLA File : 08/24/40/146/AM11	Lic.No/Date: 0810091487 20.08.2010	Rejected
	It was noted that the applicant had requested for 2 % wastage in earlier two applications and the norms are also fixed with 2% wastage . Committee decided that there is no merit to consider the enhancement of wastage now sought.			

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32	170	Party Name: CHHAJED FOODS PVT. LTD	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
	HQ File : 01/85/50/161/AM12	RLA File : 08/24/40/207/AM12	Lic.No/Date: 0810106487 12.12.2011	Rejected
	It was noted that the applicant had requested for 2 % wastage in earlier two Applications and the norms are also fixed with 2% wastage . Committee decided that there is no merit to consider the enhancement of wastage now sought.			

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33	171 Case No.: 10/26/85-ALC3/2013	Party Name: ALKALOIDS CORPORATION	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
	HQ File : 01/85/050/00171/AM14/	RLA File : 02/24/040/00176/AM14/	Lic.No/Date: 0210199050 21.01.2014	Deferred
	It was decided to remind MSME (Chemical division) to expedite their comments. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014			

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34	172 Case No.: 12/2/85-ALC3/2014	Party Name: ALKALOIDS CORPORATION	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status:
	HQ File : 01/85/050/00016/AM15/	RLA File : 02/24/040/00203/AM14/	Lic.No/Date: 0210200691 28.02.2014	Approved
	The Committee decided to approve the ad-hoc norms on repeat basis as decided by NC in its meeting no 15 dated 17.10.2013 (case no 31) for the same product and same firm and RA may be informed accordingly.			

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21/5/14

योगेंद्र सिंह/YOGINDER SINGH
उप-निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

173 Case ALC3/2013	No.:6/24/85-	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
HQ :01/85/050/00152/AM14/	File	RLA :05/24/040/00351/AM14/	File	Lic.No/Date:0510374926 31.12.2013	Deferred
35 The Committee noted that in earlier case of same product of the same firm decision was taken by NC in meeting No.17 dated 15.11.2013 (case no 18) . It was decided that MFPI has already given their comments not recommending the imports as it is quite difficult to establish accountability for imported distillate (concentrate) in the export product , Vide their letter No.49/DGFT/2012 dated 17.6.2013.The representative of MFPI did not support the ratification of norms in this case. The Committee was of unanimous view that Advance Authorisation for import of liquor may not be allowed under para 4.7 of HBP Vol -I Therefore it was decided to place the matter before DG for a final view. Final decision is still awaited.					

174 Case ALC3/2013	No.:3/24/85-	Party Name:S N J BREWERIES PVT LTD	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:
HQ :01/85/050/00149/AM14/	File	RLA :04/24/040/00233/AM14/	File	Lic.No/Date:0410154788 31.01.2014	Deferred
36 It was noted that information called for from the firm as per MFPI D/L No. 4(2)2014-DGFT dated 24.3.2014 and this office e mail dated 01.4.2014 and 01.5.2014 has not been received so far. It was decided to remind the firm to furnish the requisite information at the earliest. The case was deferred and to be placed before the committee meeting to be held on 19.6.2014					

175 Case ALC3/2013	No.:7/17/85-	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet ALC3/2014 22.05.2014	No/Date:4/85-	Status:																
HQ :01/85/050/00110/AM14/	File	RLA :31/83/040/00086/AM14/	File	Lic.No/Date:3110060277 13.09.2013	Approved																
37 The Committee decide to approve the ad-hoc norms as per the written comments furnished by Department of C&PC vide their O.N No. 46011/ 78/ 2011 – PCII dated 2.5.2014 as under :- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Plastic promotional Toys</td> <td>1 No</td> <td>1.Relevant Polypropylene Resin / Granules</td> <td>1.05 kg / kg content in the export product</td> </tr> <tr> <td></td> <td></td> <td>2.Relevant Nylon-6/ Polyamide- 6 Resin.</td> <td>- do-</td> </tr> <tr> <td></td> <td></td> <td>3.Relevant ABS Resin . Granules</td> <td>- do -</td> </tr> </tbody> </table> RA may take consequential action as per policy / procedure.						Export Item	Qty	Import Item	Qty.	Plastic promotional Toys	1 No	1.Relevant Polypropylene Resin / Granules	1.05 kg / kg content in the export product			2.Relevant Nylon-6/ Polyamide- 6 Resin.	- do-			3.Relevant ABS Resin . Granules	- do -
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11/17

योगेंद्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dr. Director General of Foreign Trade
विदेश व्यापार महानिरीक्षणालय
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Ministry of Commerce
New Delhi

43	181 Case No.:11/17/85- ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred
Committee decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

44	182 Case No.:2/1/85-ALC3/2014	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00001/AM15/	RLA File :10/24/040/00086/AM14/	Lic.No/Date:1010057373 19.03.2014	Deferred
Committee decided to remind MSME (Food) to expedite requisite comments . The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

45	183 Case No.:12/24/85- ALC3/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00158/AM14/	RLA File :05/23/040/00340/AM14/	Lic.No/Date:0510371158 18.11.2013	Deferred
Committee decided to remind Department of Pharmaceuticals to expedite requisite comments . The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

	184	Party Name: BHANSALI TRADING CORPORATION	Meet No/Date: 4/85-ALC3/2014 22.05.2014	Status: Differed
46	HQ File No. 01/85/162/171/AM13	No. Fixation of wastage norms for export of Cut & Polished Coloured Gem Stones & Silver Studded Jewellery.		
Committee decided to remind MSME (G&C) to expedite requisite comments . The case was deferred and to be placed before the committee meeting to be held on 19.6.2014				

47	185 Case No.:10/24/85- ALC3/2013	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:4/85- ALC3/2014 22.05.2014	Status:
	HQ File :01/85/050/00156/AM14/	RLA File :02/24/040/00182/AM14/	Lic.No/Date:0210199604 03.02.2014	Deferred
It was noted that clarification sought from Tea Board and applicant vide letter dated 01.5.2014 awaited. It was decided to remind them to expedite their reply. The case was deferred and to be placed before the committee meeting to be held on19.6.2014				

योगेश सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
 Director General of Foreign Trade
 Ministry of Commerce
 Bhawan, New Delhi
 Bhawan, New Delhi